MINISTRY OF HOME AFFAIRS LAYING OF ANNUAL GENERAL ADMINISTRATION REPORT OF ANDAMAN AND NICOBAR ISLANDS IN THE BUDGET SESSION OF PARLIAMENT

ESTIMATES COMMITTEE

1996-97

ELEVENTH LOK SABHA

LOK SABHA SECRETARIAT NEW DELHI

FOURTH REPORT

ESTIMATES COMMITTEE (1996-97)

(ELEVENTH LOK SABHA)

MINISTRY OF HOME AFFAIRS

LAYING OF ANNUAL GENERAL
ADMINISTRATION REPORT OF
ANDAMAN AND NICOBAR
ISLANDS IN THE BUDGET SESSION
OF PARLIAMENT



Presented to Lok Sabha on 11th April, 1997

LOK SABHA SECRETARIAT NEW DELHI

April, 1997/Chaitra, 1919 (Saka)

Twemty-Eighth Corrigenda to 4th Report of Estimates Committee (11th Lok Sabha) Read are and Twenty-eighth being For Para 1.5 Page

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COMPOSITION OF THE ESTIMATES COMMITTEE (1996-97)

Shri Rupchand Pal — Chairman

Members

- 2. Shri G. M. Banatwalla
- 3. Shri Pradeep Bhatacharya
- 4. Shri P.C. Chacko
- 5. Shri Ram Tahal Chaudhary
- 6. Shri Chandubhai Deshmukh
- 7. Dr. Ramchandra Dome
- 8. Shri Jagat Vir Singh Drona
- 9. Shri Pandurang Pundlik Fundkar
- 10. Shri Udaysingrao Gaikwad
- 11. Shri Bijoy Krishna Handique
- 12. Shri Bhupinder Singh Hooda
- 13. Dr. G.L. Kanaujia
- 14. Shri Harinder Singh Khalsa
- 15. Shri Sanat Kumar Mandal
- 16. Shri Sanat Mehta
- 17. Shri C. Narasimhan
- 18. Shri Vishambhar Prasad Nishad
- 19. Shri Nitish Kumar
- 20. Shri Sarat Pattanayak
- 21. Shri Ramendra Kumar
- 22. Shri Kashiram Rana
- 23. Prof. Rasa Singh Rawat
- 24. Shri Basavaraj Rayareddi
- 25. Shri Mahadeepak Singh Shakya
- 26. Shri Mangat Ram Sharma
- 27. Col. Rao Ram Singh
- 28. Shri Thota Gopala Krishna
- 29. Shri Chun Chun Prasad Yadav
- 30. Shri Dinesh Chandra Yadav

SECRETARIAT

1. Smt. Roli Srivastava — Joint Secretary
2. Shri K.L. Narang — Deputy Secretary
3. Shri Raj Shekhar Sharma — Under Secretary
4. Smt. Abha Singh Yaduvanshi — Assistant Director

(iii)

INTRODUCTION

- I, the Chairman of Estimates Committee having been authorised by the Committee to submit the Report on their behalf, present this Fourth Report of Estimates Committee on the Ministry of Home Affairs—Laying of Annual General Administration Report of the Andaman and Nicobar Islands in the Budget Session of Parliament.
- 2. The Committee at their sitting held on 4th March, 1997 considered Memorandum prepared on the basis of a note dated 22nd March, 1996 received from the Ministry of Home Affairs requesting therein the need for review of earlier recommendation contained in 128th Report of the Estimates Committee (Fourth Lok Sabha) regarding laying of separate Annual Administration Report of Andaman and Nicobar Islands.
- 3. The Report was considered and adopted by the Committee at their sitting held on 7th April, 1997.
- 4. For facility of reference the recommendations/observations of the Committee have been printed in thick type in the body of the Report and have also been reproduced in a consolidated form in the Appendix to the Report.

New Delhi;
April 7, 1997

RUPCHAND PAL,

Chairman,

Estimates Committee.

Chaitra 17, 1919 (s)

REPORT

LAYING OF ANNUAL GENERAL ADMINISTRATION REPORT OF ANDAMAN AND NICOBAR ISLANDS IN THE BUDGET SESSION OF THE PARLIAMENT

1.1 The Estimates Committee (1969-70) in their One Hundred and Twenty-eighth Report (Fourth Lok Sabha) on the Ministry of Home Affairs—Union Territory of Andaman and Nicobar Islands presented to Lok Sabha on 28 May, 1990 recommended as follows:—

"The Committee recommend that the Annual General Administration Report of the Andaman and Nicobar Islands should be more exhaustive and give uptodate information of the various activities of the Administration. The Report should be printed and laid on the Table of Lok Sabha before the Demand for Grants of Home Ministry cc ne up for discussion in the House."

1.2 In their action taken reply included in the Eighth Report (Fifth Lok Sabha) of Estimates Committee (1971-72), the Ministry of Home Affairs stated as follows:—

"This has been noted for compliance and Andamans Administration has been instructed to take appropriate action in time."

1.3 In this connection, the Ministry of Home Affairs in their O.M. dated 22nd March, 1996 inter-alia stated as follows:

"The Estimates Committee in its 128th Report on Ministry of Home Affairs had recommended that the Annual General Administration Report of the Andaman and Nicobar Islands should be more exhaustive and give up-to-date information of the various activities of the Administration. The Report should be printed and laid on the Table of Lok Sabha before the Demand for Grants of Home Ministry come up for discussion in the House.

The basic intention of Committee in recommending for the laying of the Annual Administration Report of A&N Islands was to facilitate discussions on the Demand for Grants related to A&N Islands. However, as the Estimates Committee is aware, the Demand for Grants of A&N Islands are part of the Demand for Grants of Ministry of Home Affairs. Ministry of Home Affairs every year presents a detailed annual report in both the House of Parliament, before its Demand for Grants are taken up for consideration by the Parliament. This Annual Report contains relevant information on all the Union Territories including A&N Islands. In view of this, it is felt that presentation of a separate Annual Administration Report only for one UT is not serving any additional purpose. The Annual Report of Ministry of Home Affairs appear to be comprehensive enough which gives comparative position for all the UTs."

1.4 The Ministry in their aforesaid note also furnished the following table which gives the information regarding laying of Annual Administration Report of A&N Islands during the last 10 years:—

| S.No. | Year of Report | Date of laying in the Parliament | | | | | | | |
|-------------|----------------|---|--|--|--|--|--|--|--|
| 01. | 1986-87 | 19.01.1990 | | | | | | | |
| 02. | 1987-88 | 04.09.1990 | | | | | | | |
| 03. | 1988-89 | 20.04.1993 | | | | | | | |
| 04. | 1989-90 | 20.04.1993 | | | | | | | |
| 05. | 1990-91 | 20.04.1993 | | | | | | | |
| 06 . | 1991-92 | Copies of the Report | | | | | | | |
| 07. | 1992-93 | have now been | | | | | | | |
| 08. | 1993-94 | received in MHA for laying in the next session of Parliament. | | | | | | | |
| 09 . | 1994-95 | Not yet received. | | | | | | | |
| 10. | 1995-96 | Not yet received. | | | | | | | |

1.5 The Committee note that the Estimates Committee (1969-70) in their One Hundred and Twnety-eighth Report (Fourth Lok Sabha) on the Ministry of Home Affairs—Union Territory of Andaman and Nicobar Islands presented to Lok Sabha on 28th May, 1970 recommended that the Annual General Administration Report of the Andaman and Nicobar Islands should be more exhaustive and give up-to-date information of the various activities of the Administration and the Report should be printed and laid on the Table of Lok Sabha before the Demand for Grants of the Ministry of Home Affairs come up for discussion in the House.

1.6 The Committee have noted the submission made by the Ministry of Home Affairs in their note dated 22nd March, 1996 on the aforesaid recommendation of the Committee that the basic intention of Committee in recommending for the laying of the Annual Administration Report of A&N Islands was to facilitate discussions on the Demand for Grants related to A&N Islands. However, the Demand for Grants of A&N Islands being part of the Demand for Grants of Ministry of Home Affairs. Ministry of Home Affairs every year presents a detailed Annual Report in both the Houses of Parliament, before its Demand for Grants are taken up for consideration by the Parliament. This Annual Report contained relevant information on all the Union Territories including A&N Islands. In view of this, it is felt by the Ministry of Home Affairs that presentation of a separate Annual Administration Report only for one UT was not serving any additional purpose. According to them the Annual Report of Ministry of Home Affairs appear to be comprehensive enough which gives comparative position for all the UTs.

1.7 The Committee feel that since the Demand for Grants of the Andaman an Nicobar Islands are part of the Demand for Grants of the Ministry of Home Affairs, a separate annual administration report only for one UT i.e. Andaman and Nicobar Islands is not necessary. The Committee however, emphasise that the Annual Report of the Ministry of Home Affairs, which is presented to Parliament, must reflect comprehensively upto date information on various activities of the Andaman and Nicobar Administration.

New Delhi; April, 1997

Chaitra, 1919 (S) RUPCHAND PAL, Chairman, Estimates Committee.

APPENDIX I

MINUTES OF SITTING OF THE ESTIMATES COMMITTEE (1996-97)

Tenth Sitting

The Committee sat on Monday, the 7th April, 1997 from 1500 to 1530 hours.

PRESENT

Shri Rupchand Pal - Chairman

Members

- 2. Shri G.M. Banatwalla
- 3. Shri P.C. Chacko
- 4. Shri Ram Tahal Chaudhary
- 5. Shri Jagat Vir Singh Drona
- 6. Shri Udaisingrao Gaikwad
- 7. Shri Bijoy Krishna Handique
- 8. Shri Bhupinder Singh Hooda
- 9. Dr. G.L. Kanaujia
- 10. Shri C. Narasimhan
- 11. Shri Ramendra Kumar
- 12. Prof. Rasa Singh Rawat
- 13. Shri Mahadeepak Singh Shakya
- 14. Shri Mangat Ram Sharma
- 15. Col. Rao Ram Singh

(ii) **

1. Smt. Roli Srivastava

SECRETARIAT

Joint Secretary

**

- 2. Shri K.L. Narang Deputy Secretary
 3. Shri Raj Shekhar Sharma Under Secretary
 4. Shri R.C. Kakkar Under Secretary
 5. Smt. Abha Singh Yaduvanshi Assistant Director
- 2. The Committee considered and adopted the following Draft Reports:
 - (i) Ministry of Home Affairs—Laying of Annual General Administration Report of Andaman and Nicobar Islands in the Budget Session of Parliament; and

3. The Committee authorised the Chairman to finalise the above Draft Reports in the light of factual verification received from the respective Ministries and also to make verbal and other consequential changes therein and present them to Lok Sabha.

4. **

The Committee then adjourned.

APPENDIX II

Summary of Recommendation/Observation

Para No.

Recommendation/Observation

1.5 to 1.7

The Committee note that the Estimates Committee (1969-70) in their One hundred and twentyeighth Report (Fourth Lok Sabha) on the Ministry of Home Affairs-Union Territory of Andaman and Nicobar Islands presented to Lok Sabha on 28th May, 1970 recommended that the Annual General Administration Report of the Andaman and Nicobar Islands should be more exhaustive and give up-to-date information of the various activities of the Administration and the Report should be printed and laid on the Table of Lok Sabha before the Demand for Grants of the Ministry of Home Affairs come up for discussion in the House.

The Committee have noted the submission made by the Ministry of Home Affairs in their note dated 22nd March, 1996 on the aforesaid recommendation of the Committee that the basic intention of Committee in recommending for the laying of the Annual Administration Report of A&N Islands was to facilitate discussions on the Demand for Grants related to A&N Islands. However, the Demand for Grants of A&N Islands being part of the Demand for Grants of Ministry of Home Affairs. Ministry of Home Affairs every year presents a detailed Annual Report in both the Houses of Parliament, before its Demand for Grants are taken up for consideration by the Parliament. This Annual Report contained relevant information on all the Union territories including A&N Islands. In view of this, it is felt by the Ministry of Home Affairs that presentation of a separate Annual Administration Report only for one UT was not serving any additional purpose. According to them the Annual Report of Ministry of Home Affairs appear to be comprehensive enough which gives comparative position for all the UTs.

Para No.

Recommendation/Observation

The Committee feel that since the Demand for Grants of the Andaman and Nicobar Islands are part of the Demand for Grants of the Ministry of Home Affairs, a separate annual administration report only for one UT i.e. Andaman and Nicobar Islands is not necessary. The Committee however, emphasise that the annual Report of the Ministry of Home Affaris, which is presented to Parliament, must reflect comprehensively upto date information on various activities of the Andaman and Nicobar Administration.

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